



2026:AHC-LKO:14983-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1968 of 2026

Maqsood Ahmad Khan

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt.Of Home
Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sudhir Kumar Misra
Counsel for Respondent(s)	: C.S.C., Shailendra Singh Chauhan

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. After hearing the parties, what comes out is that there is a dispute in respect of some property between the petitioner and the private opposite party. In that context, the police has taken some steps in terms of Section 126 (3) read with 135 BNSS, 2023. This is hardly a matter to be interfered under Article 226 of the Constitution of India. There are remedies prescribed in law against such actions under Section 126 read with 135 BNSS, 2023. Writ petition is not the remedy. For other disputes pertaining to possession or title also, writ petition is not the remedy. For obtaining certified copies of the orders etc. from the Nagar Nigam also, there are prescribed procedures, which can be availed and if there is no legal impediment, the same can be considered.

2. **The writ petition is dismissed** with the aforesaid observations.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 24, 2026

Anuj Singh